

Suo Motu W.P.No.16154 of 2020

THE HON'BLE CHIEF JUSTICE
AND
SENTHILKUMAR RAMAMOORTHY, J.

(Order of the Court was made by *the Hon'ble Chief Justice*)

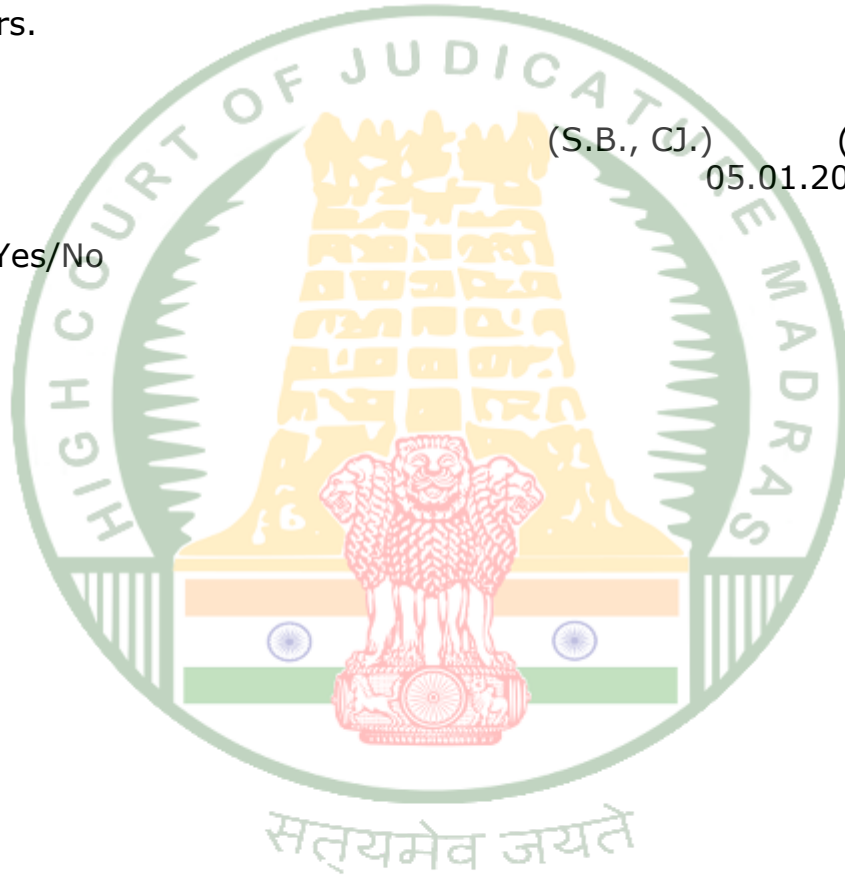
This matter has to get precedence. Let copies of all papers, reports and relevant orders be forwarded to the office of learned Additional Solicitor-General for the Union to be represented when the matter appears next on 11.1.2021.

2. The reports prepared by the High Court should immediately be forwarded to the office of learned Advocate-General.

3. A comprehensive road-map ought to be chartered out, taking into account the litigative resourcefulness of the legislators and the affinity to delay the trials so as to ensure the early disposal of the criminal cases in accordance with law.

4. The State has been requested to augment the judiciary's resources, if necessary, for immediate effective steps being taken for the early disposal of matters pending against past and present legislators.

Index : Yes/No
sasi



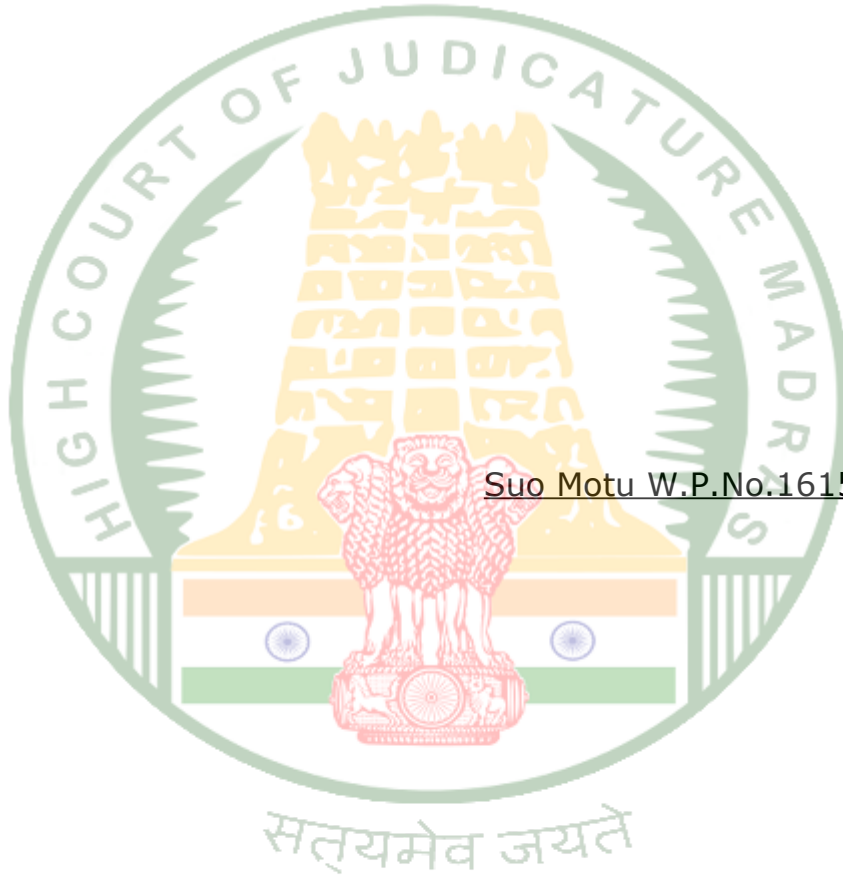
(S.B., CJ.) (S.K.R., J.)
05.01.2021

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